

TO BE PUBLISHED IN PART II - SECTION 3.- SUB-SECTION (ii) OF THE
GAZETTE OF INDIA EXTRAORDINARY

Department of Revenue and Banking

NOTIFICATION
INCOME-TAX ACT, 1961

New Delhi, the 23rd April, 1976
3 Chaitra, 1898 (Saka)
Vaisakha

S.O. _____ In exercise of the powers conferred by sub-section (11) of section 132 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies every Commissioner for the purpose of passing orders on applications against any order made under sub-section (5) of the said section by an Income-tax Officer with the previous approval of the Inspecting Assistant Commissioner, in respect of any person within the jurisdiction of the said Commissioner.

[No. 1302 / F.No. 286/31/75-IT(Inv.)]

(R. Venkata Ramiah)
Under Secretary to the Government of India